

[Shri Hajarnavis]

(ii) (a) Annual Report of the Indian Refineries Limited, New Delhi, for the year 1961-62 along with the Audited Accounts and the comments of the Comptroller and Auditor-General thereon, under sub-section (1) of section 619A of the Companies Act, 1956.

(b) Review by the Government on the working of the above Company. [Placed in Library, see No. LT-738/63].

1961-62 along with the Audited Accounts and the comments of the Comptroller and Auditor-General thereon, under sub-section (1) of section 619A of the Companies Act, 1956;

(b) Review by the Government on the working of the above Company. [Placed in Library, see No. 741/63].

**REGISTRATION OF NEWSPAPERS (CENTRAL) AMENDMENT RULES**

The Deputy Minister in the Ministry of Information and Broadcasting (Shri Sham Nath): On behalf of Dr. B. Gopala Reddi, I beg to lay on the Table a copy of the Registration of Newspapers (Central) Amendment Rules, 1963, published in Notification No. GSR. 85 dated the 12th January, 1963, under sub-section (2) of section 20A of the Press and Registration of Books Act, 1867. [Placed in Library, see No. LT-739/63].

**IRON AND STEEL (CONTROL) AMENDMENT ORDER ANNUAL REPORT OF HEAVY ELECTRICALS (INDIA) LTD., AND REVIEW BY GOVERNMENT ON WORKING THEREOF**

The Minister of Steel and Heavy Industries (Shri C. Subramaniam): I beg to lay on the Table—

(i) The Iron and Steel (Control) Amendment Order, 1963 published in Notification No. SO. 82 dated the 12th January, 1963 under sub-section (6) of section 3 of the Essential Commodities Act, 1955. [Placed in Library, see No. LT-740/63].

(ii) (a) Annual Report of the Heavy Electricals (India) Limited, Bhopal, for the year

**NOTIFICATIONS UNDER RUBBER ACT, AND ESSENTIAL COMMODITIES ACT AND CERTIFIED ACCOUNTS OF COIR BOARD AND AUDIT REPORT THEREON**

The Minister of International Trade in the Ministry of Commerce and Industry (Shri Manubhai Shah): I beg to lay on the Table—

(i) a copy each of the following Rules under sub-section (3) of section 25 of the Rubber Act, 1947:—

(a) The Rubber (Third Amendment) Rules, 1962 published in Notification No. GSR. 1666 dated the 8th December, 1962;

(b) The Rubber (Fourth amendment) Rules, 1962, published in Notification No. GSR. 1745, dated the 22nd December, 1962;

(c) The Rubber Board Service (Recruitment) Amendment Rules, 1963 published in Notification No. SO 19 dated the 5th January, 1963;

(d) The Rubber Board Service (Classification, Control and Appeal) Amendment Rules, 1963 published in Notification No. SO. 20, dated the 5th January, 1963. [Placed in Library, see No. LT-742/63].

- (ii) a copy of the Newsprint Control (Third Amendment) Order, 1962 published in Notification No. 8|26|62-Imp. dated the 29th December, 1962, under sub-section (6) of section 3 of the Essential Commodities Act, 1955; [Placed in Library, see No. LT-743/63].
- (iii) a copy of Certified Accounts of the Coir Board, Ernakulam, for the year 1961-62 and Audit Report thereon, under sub-section (4) of section 17 of the Coir Industry Act, 1953. [placed in Library, see No. LT-744/63].

**NOTIFICATION UNDER COMPANIES ACT  
REPORT OF INDIAN PRODUCTIVITY  
TEAM ON OIL INDUSTRY**

**ANNUAL REPORTS OF HINDUSTAN CABLES  
LIMITED, NATIONAL NEWSPRINT AND  
PAPER MILLS LIMITED AND NATIONAL  
SMALL INDUSTRIES CORPORATION  
LIMITED, AND REVIEW BY GOVERNMENT  
ON WORKING THEREOF**

**ANNUAL REPORT OF REHABILITATION  
INDUSTRIES CORPORATION LTD.**

**The Minister of Commerce in the  
Ministry of Commerce and Industry  
(Shri Kanungo):** I beg to lay on the  
Table a copy each of the following  
papers:—

- (i) Notification No. GSR. 78 dated the 12th January, 1963 under sub-section (3) of section 641 of the Companies Act, 1956, making certain alterations in Schedule VI to the said Act; [Placed in Library, see No. LT-745/63].
- (ii) Report of Indian Productivity Team on oil industry in USSR, Czechoslovakia and Rumania; [Placed in Library, see No. LT-746/63].
- (iii) (a) Annual Report of the Hindustan Cables Limited, Burdwan, for the year 1961-

62 along with the Audited Accounts and the comments of the Comptroller and Auditor-General thereon, under sub-section (1) of section 619A of the Companies Act, 1956;

- (b) Review by the Government on the working of the above Company; [Placed in Library, see No. LT-747/63].
- (iv) (a) Annual Report of the National Newsprint and Paper Mills Limited, Nepanagar, for the year 1961-62 along with the Audited Accounts and the comments of the Comptroller and Auditor-General thereon, under sub-section (1) of section 619A of the Companies Act, 1956:
- (b) Review by the Government on the working of the above Company; [Placed in Library, see No. LT-748/63].
- (v) (a) Annual Report of the National Small Industries Corporation Limited, New Delhi, for the year 1961-62 along with the Audited Accounts and the comments of the Comptroller and Auditor-General thereon, under sub-section (1) of section 619A of the Companies Act, 1956;
- (b) Review by the Government on the working of the above Corporation; [Placed in Library, see No. LT-749/63].
- (vi) Annual Report of the Rehabilitation Industries Corporation Limited, Calcutta, for the year 1961-62 along with the Audited Accounts and the comments of the Comptroller and Auditor-General thereon, under sub-section (1) of section 619A of the Companies Act, 1956. [Placed in Library, see No. LT-750/63].